



2026:AHC-LKO:1799

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 10 of 2026

Santosh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Revenue U.P. Lko. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ashok Kumar Mishra
Counsel for Respondent(s) : C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Case called out in the revised list. Nobody has put in appearance to press the petition filed in public interest and no request for adjournment of the case has been made.
2. Accordingly, the Court proceeds to examine the record of the petition with the assistance of Shri Vikas Rai, the learned Standing Counsel for the State of U.P.
3. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment made on public land bearing Gata Nos.879-3 measuring 0.0020 hectares which is recorded as a Naveen Parti, 892 measuring 0.0250 hectares which is recorded as Sadak and 1020 measuring 0.0080 hectare which is recorded as Rasta situated at Villages- Katra and Khargaura, Tehsil- Ikauna, District- Shravasti.
4. On the basis of written instructions provided by the S.D.M., Ikauna, Shravasti, the learned Standing Counsel has informed the Court that proceedings under Section 67 of U.P. Revenue Code 2006 have already been instituted for removal of encroachment over the aforesaid gata.
5. In these circumstances, the instant petition is **disposed off** by

issuing a direction to respondents that the proceedings under Section 67 of U.P. Revenue Code 2006 instituted for removal of encroachment shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

January 9, 2026

-Amit K-

(Subhash Vidyarthi,J.)